GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 250 TO BE ANSWERED ON TUESDAY, DECEMBER 2, 2025/ 11 AGRAHAYANA, 1947 (SAKA) MAKING MUMBAI A GLOBAL FINANCIAL HUB

250: SHRI MILIND MURLI DEORA:

Will the Minister of Finance be pleased to state:

- (a) whether Government proposes to develop Mumbai, into a globally competitive financial hub on par with centres such as Singapore, Dubai, and Hong Kong, in addition to GIFT City;
- (b) if so, the specific policy measures and institutional reforms planned to strengthen Mumbai's global competitiveness in fintech, and capital markets;
- (c) whether Government plans to extend ease-of-compliance measures such as faceless assessments, case management systems, and the Vivad Se Vishwas scheme more effectively to MSMEs, startups; and (d) the roadmap for ensuring India's tax and regulatory ecosystem supports domestic entrepreneurs and prevents the outflow of startups and capital to foreign jurisdiction?

ANSWER MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) & (b): No such proposal is under consideration.
- (c) & (d): Faceless assessments, case-management systems and the Vivad se Vishwas mechanism are available to all categories of taxpayers, including MSMEs and start-ups. Multiple enablers such as a profit-linked deduction for eligible start-ups under section 80-IAC; relaxation in carry-forward and set-off of losses for eligible start-ups under section 79; abolition of angel tax under section 56(2)(viib) with effect from 1 April 2025; an enhanced threshold for presumptive taxation under section 44AD; amendment to section 43B to promote timely payments to micro and small enterprises under the Income Tax Act and other regulatory frameworks have been provided.
